

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF WORLDS WINDOW EXIM PVT LTD

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Worlds Window Exim Pvt Ltd
2.	Date of incorporation of corporate debtor	19 th January, 2006
3.	Authority under which corporate debtor is incorporated / registered	ROC- Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909DL2006PTC145082
5.	Address of the registered office and principal office (if any) of corporate debtor	37A, Basement, C Block, Qutub Vihar, Phase-I, DC Goyla, South West Delhi, South West Delhi, Delhi, India, 110071.
6.	Insolvency commencement date in respect of corporate debtor	16 th May, 2025 (Copy of order received on 20 th May, 2025)
7.	Estimated date of closure of insolvency resolution process	16 th November, 2025 on the basis of order received.
8.	Name and registration number of the insolvency professional acting as interim resolution professional	IP CA Umesh Garg IBBI Regn. No. -IBBI/IPA-001/IP-P00135/2017-2018/10277.
9.	Address and e-mail of the interim resolution professional, as registered with the Board	C-334, Pocket C, Sarita Vihar, New Delhi – 110076 Email: umeshg60@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: E-45, Lower Ground Floor, Block E, Lajpat Nagar-III, New Delhi, Delhi 110024 Email: cirpworldswindowexim@gmail.com
11.	Last date for submission of claims	03 rd June, 2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/en/home/downloads (b) Not Applicable



Notice is hereby given that the National Company Law Tribunal, Bench-II, New Delhi has ordered the commencement of a corporate insolvency resolution process of the **M/s Worlds Window Exim Pvt Ltd** on **16th May, 2025** (Copy of order received on 20th May, 2025).

The creditors of **M/s Worlds Window Exim Pvt Ltd**, are hereby called upon to submit their claims with proof on or before **03rd June, 2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



IP CA Umesh Garg

Interim Resolution Professional the matter of
M/s Worlds Window Exim Pvt Ltd

Date: 20th May, 2025

Place: New Delhi

MANAPPURAM HOME FINANCE LIMITED
 FORMERLY MANAPPURAM HOME FINANCE PVT LTD
 CIN : U65923KL2010PLC039179
 Regd Office: IV-470A (OLD) WE38A (NEW) Manappuram Home Finance Limited, Thiruvananthapuram, Kerala 686057
 Corp Office: Manappuram Home Finance Limited, Third Floor, Unit No. 301 to 315, A Wing, Kanakia Wall Street, Andheri-Kurla Road, Andheri East, Mumbai-400053, Maharashtra. Phone No: 022-66211000. Website: www.manappuramhome.com

POSSESSION NOTICE For Immovable Property
 Whereas, the undersigned being the authorized officer of Manappuram Home Finance Ltd ("MAHOFIN") under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest ("SARFAESI") Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13(1) read with rule 6 of the security interest (Enforcement) Rules, 2002 issued a Demand Notice calling upon the borrower and co-borrowers to repay the amount mentioned in the notice and interest thereon within 60 days from the date of issue of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Symbolic possession of the property described herein below in exercise of powers conferred on him/her under section 13(1) of the said "Act" read with rule 6 of the said rules. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Manappuram Home Finance Ltd as mentioned below for each of the respective properties:

Sr. No.	Name of Borrower and Co-borrower/Loan account number/Branch	Description of Secured Asset in Respect of Which Interest Has Been Created	Date of Demand Notice sent & Outstanding Amount	Date of Possession
1.	Santosh Bhupendra, Bhupendra Midhdhan Lal /MHL0105026065/ALWAR	Plots No-020, Sarika No-02, Village-Goat, Gram Panchayath Khodapur, Panchayath Samiti Tigra, Dist-ahwar, Rajasthan, Po Tigra, Alwar, Rajasthan, Pin: 301411, East-house Of Alwar, West-common Wya south-property Of Kevaram north-house Of Manera.	15-02-2025 & Rs.332020/-	16-05-2025

Date: 21/05/2025 | Place: RAJASTHAN | Authorised Officer Manappuram Home Finance Ltd.

उपम राज् ओनलाइन विकास प्राइवेट लि.
 116 जलनपुरी, समताकोई परिवर्तन के समझे, विकसि धाणिनी पार्क अरकोई,
 website : www.onlineupsida.co.in
 ई-निविदा पन्ना

JAIN ARMO INDUSTRIES LIMITED
 REGD OFF: 47/10, KIRAN PATH MANSORVER, JAIPUR RAJASTHAN-302020
 Work Office: N-II-8, Sukher, Opp. Diamond Petrol Pump, Udaipur-313001 (Raj.)
 TEL:-0294-2441666, 2441777 EMAIL : jainarmo_uda@yahoo.com
 CIN:- L14101RJ1961PLC002419, WEBSITE:- www.jainarmo.com

NOTICE
 Notice is hereby given pursuant to Regulation 29 and other applicable provisions of the SEBI (Listing Obligation and Disclosure Requirements) Regulation 2015, that the meeting of the Board of Directors of the Company scheduled to be held on Tuesday, 27th May 2025 at the Work office of the Company situated at N.H. 8, Sukher, Udaipur-Rajasthan 313001 inter alia to consider and take on records the Audited Financial Results of the Company for the Quarter and year ended on 31st March 2025. This information is also available on the website of the company at www.jainarmo.com and on the website of BSE Ltd at www.bseindia.com

By order of the board for Jain Armo Industries Ltd. SD/ (Hemlata Dang) Company Secretary
 Place:-Udaipur Date: 20.05.2025

PUBLIC NOTICE
 Notice is hereby given that Share Certificate No. 250838 for 500 shares bearing distinctive nos. 6739966-6740465 for folio number 03164212 of Ge Vernova T&D India Limited, having its Registered Office at A-18, First Floor, Okhla Industrial Area, Phase - II, New Delhi - 110 020, registered in the name of Subhra Paul & Sreejeet Laul Paul has been lost.

We, Subhra Paul & Sreejeet Laul Paul, being the applicants/claimants shall be applying for the issue of duplicate of the said securities as per the law. Any person having any objection to the re-credit of the Shares covered in the said original share certificate to the applicants/claimants, is requested to lodge his/her objection thereto with the Company or its RTA at the earliest, in writing, within 15 days from the date of publication of this Notice.

Name & Address of the Applicants: SUBHRA PAUL & SREEJEET LAUL PAUL, 81 A, Karaya Road, Ballygunge, Ballygunge S.O., Kolkata, West Bengal-700019
 Place: Kolkata Date: 21.05.2025

SVERDRUP ASIA LIMITED (IN LIQUIDATION)
 CIN No. : U74210DL1999PLC101566
 Registered Office - 214, Capital Tower, Near Richmond Global Public School, Capital Plaza, Rohatk Road, New Delhi-110087,
 Liquidator contact details: 9811423461, Email : deepak@drassociates.org
 FORM NO. 155
 [See Rule 329]
 Members' Voluntary Winding-up
 Name of the Company: Sverdrup Asia Limited
NOTICE CONVENING FINAL MEETING
 Notice is hereby given in pursuance of section 497 of the Companies Act, 1956, that a General Meeting of the members of the above named company will be held at 214, Capital Tower, Near Richmond Global Public School, Capital Plaza, Rohatk Road, New Delhi-110087 (via video conferencing) on Thursday, the 31st day of July, 2025, at 02:00 P.M. for the purpose of having an account laid before them showing the manner in which the winding up has been conducted and the property of the company disposed of and of hearing any explanation that may be given by the liquidator and also of determining by a special resolution of the company, the manner in which the books, accounts and documents of the company and of the liquidator shall be disposed of.

For Sverdrup Asia Limited Sd/- Deepak Gupta (Liquidator)
 Date : 20.05.2025 Place : Noida

Rajasthan Cylinders and Containers Ltd
 Regd. Office: SP - 825, Road No. 14, V K I Area, Jaipur -302013, Ph. 91-141-4031771-2
 E: info@bajoriagroup.in; W: www.bajoriagroup.in; CIN No: L28101RJ1980PLC002140

EXTRACT OF STATEMENT OF STANDALONE AUDITED FINANCIAL RESULTS FOR THE QUARTER AND FINANCIAL YEAR ENDED 31st MARCH, 2025 (Amt in Lakhs)

S. No.	Particulars	Quarter Ended		Year Ended	
		31.03.2025 (Audited)	31.12.2024 (Un-Audited)	31.03.2024 (Audited)	31.03.2025 (Audited)
1.	a) Revenue from operations	20.90	22.97	11.72	91.60
	b) Other Income	20.90	22.97	11.72	91.60
	Total Income	20.90	22.97	11.72	91.60
	Net Profit / (Loss) for the period before Tax, Exceptional and Extraordinary items	(39.42)	(33.39)	(34.57)	(147.46)
	Net Profit / (Loss) for the period before Tax (after Exceptional and Extraordinary items)	(39.42)	(33.39)	(34.57)	(147.46)
	Net Profit / (Loss) for the period after Tax (after Exceptional and Extraordinary items)	(39.42)	(33.39)	(34.57)	(147.46)
	Profit/(Loss) from discontinued operations	(8.44)	(24.95)	(26.48)	(86.37)
	Profit/(Loss) for the period/year from discontinued operation after tax	(39.55)	0.01	(9.81)	(41.87)
	Total Comprehensive Income for the period (Comprising Profit/Loss) for the period (after tax) and other comprehensive income (after tax)	(31.29)	(24.97)	(43.39)	(103.07)
	Equity Share Capital	24.14	(24.74)	(43.39)	(103.07)
	Other Equity excluding revaluation surplus as per balance sheet	336.16	336.16	336.16	336.16
	Earning per Share of Rs. 10/- each (Basic/Diluted) in Rs./for continuing and discontinued operations				1007.25
	a) Basic	(0.93)	(0.74)	(1.28)	(3.30)
	b) Diluted	(0.93)	(0.74)	(1.28)	(3.30)

Notes:
 1. The above is an extract of the detailed format of audited financial results for the quarter and financial year ended 31st March, 2025 filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015. The full format of the quarterly and yearly audited financial results is available on the website of the Stock Exchange (www.bseindia.com) and also on the Company's website (www.bajoriagroup.in).
 2. The above standalone audited financial results for the quarter and financial year ended 31st March, 2025 have been reviewed by the Audit Committee and approved & taken on record by the Board of Directors at their meetings held on 20th May, 2025.
 3. These Standalone Audited Financial Results have been prepared in accordance with Indian Accounting Standards (Ind AS) prescribed under Section 133 of the Companies Act, 2013 read with the relevant rules thereunder and in terms of Regulation 33 of the SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015, as amended.
 4. Figures for the previous periods have been regrouped/rearranged wherever necessary to conform to current year presentation.
 5. Financial Results can also be accessed by scanning below provided Quick Response code.

BY ORDER OF THE BOARD For Rajasthan Cylinders and Containers Ltd Sd/- Avinash Bajoria (Chairman cum Managing Director) DfN: 01402573
 Place: Jaipur Date: 20.05.2025

IDFC FIRST Bank Limited
 (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited)
 CIN : L65110TN2014PLC097792
 Registered Office:- KRM Towers, 8th Floor, Harrington Road, Chetpet, Chennai- 600031.
 Tel: +91 44 4564 4000 | Fax: +91 44 4564 4022

Notice under Section 13 (2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002

The following borrowers and co-borrowers availed the below mentioned secured loans from IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited) The loans of the below-mentioned borrowers and co-borrowers have been secured by the mortgage of their respective properties. As they have failed to adhere to the terms and conditions of the respective loan agreements and had become irregular, their loan were classified as NPA as per the RBI guidelines. Amounts due by them to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited) are mentioned as per respective notices issued more particularly described in the following table and further interest on the said amounts shall also be applicable and the same will be charged as per contractual rate with effect from their respective dates.

Sr No.	Loan Account No.	Type of Loan	Section 13 (2) Notice Date	Outstanding amount as per Section 13 (2) Notice
1	39999182	LOAN AGAINST PROPERTY	15.02.2025	17,20,096.81/-

NAME OF BORROWERS AND CO-BORROWERS : 1. GUNDEEP SINGH 2. HARPREET KAUR

PROPERTY ADDRESS : ALL THAT PIECE AND PARCEL OF OFFICE SPACE BEARING THE DISTRICT NO. FF-36, HAVING ITS SUPER AREA OF 30.84 SQ. MTRS. (332 SQ. FT.) ON FIRST FLOOR IN SUSHANT VYAPAR KENDRA, SITUATED IN SUSHANT LOK, PHASE-1 GURGAON, HARYANA-122007, AND BOUNDED AS-BOUNDARIES AS PER SITE:- EAST: UNIT NO.35, WEST: ENTERY/UNIT NO.76, NORTH: LOBBY, SOUTH: UNIT NO.37

You are hereby called upon to pay the amounts to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited) as per the details shown in the above table with contracted rate of interest thereupon from their respective dates and other costs, charges etc. within 60 days from the date of this publication, failing which the undersigned shall be constrained to initiate proceedings, under Section 13 (4) and section 14 of the SARFAESI Act, against the mortgaged properties mentioned hereinabove to realize the amount due to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited). Further you are prohibited under Section 13 (13) of the said Act from transferring the said secured assets either by way of sale/lease or otherwise.

Sd/- Authorized Officer
 Date : 21.05.2025 IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC FIRST Bank Limited and presently known as IDFC FIRST Bank Limited)
 Place : GURGAON

FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF WORLDS WINDOW EXIM PVT LTD
 RELEVANT PARTICULARS

Sl. No.	Name of corporate debtor	Worlds Window Exim Pvt Ltd
1.	Date of incorporation of corporate debtor	19th January, 2006
2.	Authority under which corporate debtor is incorporated / registered	ROC- Delhi
3.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909DL2006PTC145082
4.	Address of the registered office and principal office (if any) of corporate debtor	37A, Basement, C Block, Qutub Vihar, Phase - I, DC Goyal, South West Delhi, South West Delhi, Delhi, India, 110071.
5.	Insolvency commencement date in respect of corporate debtor	16th May, 2025 (Copy of order received on 20th May, 2025)
6.	Estimated date of closure of insolvency resolution process	16th November, 2025 on the basis of order received.
7.	Name and registration number of the insolvency professional acting as interim resolution professional	IP CA Umesh Garg (IBBI Regn. No. IBBI/PA-001/IP-P00135/2017-2018/10277.
8.	Address and e-mail of the interim resolution professional, as registered with the Board	C-334, Pocket C, Santa Vihar, New Delhi - 110076 Email: umeshg6@gmail.com
9.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: E-45, Lower Ground Floor, Block E, Lajpat Nagar-III, New Delhi, Delhi 110024 Email: cirpworldswindowexim@gmail.com
10.	Last date for submission of claims	03rd June, 2025
11.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
12.	Names of insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
13.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Bench-II, New Delhi has ordered the commencement of a corporate insolvency resolution process of the M/s Worlds Window Exim Pvt Ltd on 16th May, 2025 (Copy of order received on 20th May, 2025). The creditors of M/s Worlds Window Exim Pvt Ltd, are hereby called upon to submit their claims with proof on or before 03rd June, 2025 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/- IP CA Umesh Garg
 Interim Resolution Professional the matter of M/s Worlds Window Exim Pvt Ltd
 Date: 20.05.2025 Place: New Delhi

Form No. INC-26
 (Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)
 Advertisement for change of registered office of the company from one state to another

Before the Central Government (Regional Director, Northern Region, New Delhi)
 In the matter of sub-section (4) of Section 13 of the Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014
AND
 In the matter of SUN AND SAND REALINFRA PRIVATE LIMITED (CIN: U70100DL2010PTC211951) having its Registered Office at A-2, BLOCK A-1, MARBLE ARCH APARTMENT, 9 PRITHVIRAJ ROAD, New Delhi-110026
Applicant Company / Petitioner
NOTICE is hereby given to the General Public that the company proposes to make an application to the Central Government under Section 13(4) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 30th April, 2025 to enable the company to change its Registered Office from "National Capital Territory of Delhi" to the "State of Haryana". Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or sent by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003 within fourteen (14) days from the date of publication of this notice with a copy to the applicant Company at its Registered Office at the address mentioned below- A-2, BLOCK A-1, MARBLE ARCH APARTMENT, 9 PRITHVIRAJ ROAD, New Delhi-110026
 For & on behalf of SUN AND SAND REALINFRA PRIVATE LIMITED Sd/- NITIN VASANT SATRA (Director) DIN : 01167922
 Date : 20.05.2025 | Place : New Delhi

SHIVALIK SMALL FINANCE BANK LTD.
 Registered Office at: Shivalik Small Finance Bank Ltd.501, Salcon Aarum, Jasola district Centre, New Delhi, South Delhi, Delhi -110025 & Branch Office at Shivalik Small Finance Bank Ltd, Sector 135, Noida Uttar Pradesh 201301

Appendix - IV-A [See Proviso to rule 8 (6)]
 Open Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive possession of which has been taken by the Authorized Officer of Shivalik Small Finance Bank Ltd., the Secured Creditor, will be sold "As is Where is", "As is What is" and whatever there is" on 12th June 2025 for recovery of Rs. 8,20,000/- (Rupees Eight Lakhs Twenty Thousand Only) As on 19-04-2023 plus interest & charges thereafter due to the Shivalik Small Finance Bank Ltd. secured creditor from 1. Mr. Prabhat Kumar S/o Anand Mohan Thakur (Borrower/Mortgagor) R/o- H. No. 193, Opposite Shiv Mandir & Near J.M.D Public School Vidyapti Colony, Village - Jalpura Post Haldoni, Greater Noida, Gautam Budh Nagar Uttar Pradesh 201306, 2. Mr. Prakash Thakur S/o Anand Mohan Thakur (Co-Borrower) R/o- H. No. 193, Opposite Shiv Mandir & Near J.M.D Public School Vidyapti Colony, Village - Jalpura Post Haldoni Greater Noida, Gautam Budh Nagar Uttar Pradesh 201306, 3. Mr. Abhiram Kumar Ray S/o Buchay Ray Urf Manikant Ray (Guarantor) R/o-Near Shiv Mandir, Vidyapti Colony, Village - Jalpura Post Haldoni Greater Noida, Gautam Budh Nagar Uttar Pradesh 201306, 4. Mr. Radhey Shyam Mishra S/o Tulakant Mishra (Guarantor) R/o- H. No. 129, Gali No. 30, Near Shiv Mandir, Village Sadarpur Sector 45 Noida, Gautam Budh Nagar Uttar Pradesh 201306, 5. Mr. Anand Mohan Thakur S/o Yogi Thakur (Guarantor) R/o-H. No. 193, Opposite Shiv Mandir & Near J.M.D Public School Vidyapti Colony, Village - Jalpura Post Haldoni Greater Noida, Gautam Budh Nagar Uttar Pradesh 201306.

The reserve price will be Rs. 3,05,000/- (Rupees Three Lakh Five Thousand Only) and the earnest money deposit will be 10% of Bid Amount i.e. Rs. 30,500/- (Rupees Thirty Thousand Five Hundred Only) the latter amount to be deposited with the Bank on or before 11th June 2025 by 5 PM, particulars of which are given below:-

Name of the Borrower(s) / Guarantor(s)	Demand Notice Date and Outstanding Amount as per Demand Notice	Description of the Immovable properties	Reserve Price	Earnest Money Deposit (EMD)
1. Mr. Prabhat Kumar S/o Anand Mohan Thakur (Borrower/Mortgagor) R/o- H. No. 193, Opposite Shiv Mandir & Near J.M.D Public School Vidyapti Colony, Village - Jalpura Post Haldoni, Greater Noida, Gautam Budh Nagar Uttar Pradesh 201306, 2. Mr. Prakash Thakur S/o Anand Mohan Thakur (Co-Borrower) R/o- H. No. 193, Opposite Shiv Mandir & Near J.M.D Public School Vidyapti Colony, Village - Jalpura Post Haldoni Greater Noida, Gautam Budh Nagar Uttar Pradesh 201306, 3. Mr. Abhiram Kumar Ray S/o Buchay Ray Urf Manikant Ray (Guarantor) R/o-Near Shiv Mandir, Vidyapti Colony, Village - Jalpura Post Haldoni Greater Noida, Gautam Budh Nagar Uttar Pradesh 201306, 4. Mr. Radhey Shyam Mishra S/o Tulakant Mishra (Guarantor) R/o- H. No. 129, Gali No. 30, Near Shiv Mandir Village Sadarpur Sector 45 Noida, Gautam Budh Nagar Uttar Pradesh 201306, 5. Mr. Anand Mohan Thakur S/o Yogi Thakur (Guarantor) R/o-H. No. 193, Opposite Shiv Mandir & Near J.M.D Public School Vidyapti Colony, Village - Jalpura Post Haldoni Greater Noida, Gautam Budh Nagar Uttar Pradesh 201306 (Loan Account No.101641004316)	19-04-2023 Rs. 8,20,000/- (Rupees Eight Lakhs Twenty Thousand Only)	All the piece and parcel of the immovable properties bearing address- Residential Plot measuring an Area of 30 Sq. Ydr. Situated at Kharsa No. 76, Village Jalpura, District Gautam Budh Nagar, Uttar Pradesh Registered in the office of Sub-Registrar Gautam Budh Nagar, Bahi No. 1, Jild No. 9174 Page No.-371 to 388, Serial No-2975 dated 19-02-2016 in the name of Mr. Prabhat Kumar S/o Anand Mohan Thakur.	Rs. 3,05,000/- (Rupees Three Lakh Five Thousand Only)	10% of Reserve Price Rs. 30,500/- (Rupees Thirty Thousand Five Hundred Only)

Date of inspection of immovable properties:- 10th June 2025.....1100 hrs – 1500 hrs
 Auction Date and time of opening of Bid:- 12th June 2025 from 10:00 hrs to 12:00 hrs
 Last Date for Submission of Offers / EMD:- 11th June 2025 till 5.00 pm.

For detailed terms and conditions of the sale, please refer to the link provided in Shivalik Small Finance Bank, the Secured Creditor's website https://shivalikbank.com/auCTION_of_bank_properties.php

Important Terms & Conditions of Sale:

- The property is being sold on "as is where is, whatever there is and without recourse basis as such sale is without any warranties and indemnities.
- The property/documents can be inspected on the above given date and time with the Authorized Officer of the Bank.
- Bid document/Form containing all the general terms and conditions of sale can be obtained from Authorized Officer on any working day during office hours at Bank's Branch Office mentioned herein above. The intending bidders should send their sealed bids on the prescribed Bid Form to Be Authorized Officer of Bank.
- Bid to be submitted in sealed envelope mentioning the Bid for Auction property and accompanied with EMD (being 10% of the Bid Amount) by Demand Draft drawn in favour of "Shivalik Small Finance Bank Ltd", payable at Noida on or before 11th June 2025 till 5.00 p.m. at the above-mentioned Branch office of Bank. Bids that are not filled up or Bids received beyond last date and time will be considered as invalid Bid and shall accordingly be rejected. No interest shall be paid on the EMD. Once the bid is submitted by the Bidder, the same cannot be withdrawn. The sealed bids will be opened on 12th June 2025 at 10:00-12:00 hrs at the above-mentioned Branch Office of Bank in the presence of the bidders present at that time and thereafter the eligible bidders may be given an opportunity at the discretion of the Authorized officer to participate in inter-se bidding to enhance the offer price.
- The bid price to be submitted shall be above the Reserve Price and the bidder shall further improve their offer in multiple of Rs. 50,000/-. The property will not be sold below the Reserve Price set by the Authorized Officer.
- The successful bidder is required to deposit 25% of the sale price (inclusive of EMD) immediately not later than next working day by Demand Draft drawn in favour of Shivalik Small Finance Bank Ltd, payable at Noida and the balance amount of sale price shall be paid by the successful bidder within 15 days from the date of confirmation of sale by Bank. The EMD as well as Sale Price paid by the interested bidders shall carry no interest. The deposit of EMD or 25%, whatever the case may be, shall be forfeited by the Bank, if the successful bidder fails to adhere to the terms of sale or commits any default.
- Bank does not take any responsibility to procure any permission/NOC from any Authority or under any other law in force in respect of property offered or any other dues i.e., outstanding water/electric dues, property tax, Municipal/Panchayat taxes or other charges if any.
- The successful bidder shall bear all expenses including pending dues of any Development Authority if any/taxes/utility bills etc. to Municipal Corporation or any other authority/agency and fees payable for stamp duty/registration fee etc. for registration of the "Sale Certificate".
- The Authorized Officer reserves the absolute right and discretion to accept or reject any or all the offers/bids or adjourn/cancel the sale without assigning any reason or modify any terms of sale without any prior notice.
- Bids once made shall not be cancelled or withdrawn.
- To the best of its knowledge and information, the Bank is not aware of any encumbrances on the property to be sold except of Bank. Interested parties should make their own assessment of the property to their satisfaction. Bank does not in any way guarantee or makes any representation about the fitness/title of the aforesaid property. For any other information, the Authorized Officer shall not be held responsible for any charge, lien, encumbrances, property tax or any other dues to the Government or anybody in respect to the aforesaid property. The notice is hereby given to the Borrower (s) / Mortgagor(s)/ Guarantor(s), to remain present personally at the time of sale and they can bring the intending buyers/purchasers for purchasing the immovable property as described herein above, as per the particulars of Terms and Conditions of Sale.
- The immovable property will be sold to the highest bidder. However, the undersigned reserves the absolute discretion to allow inter se bidding, if deemed necessary.
- Bank is not responsible for any liabilities upon the property which is not in the knowledge of the Bank.
- The Borrower (s) / Mortgagor(s) / Guarantor(s) are hereby given STATUTORY 15 DAYS NOTICE UNDER RULE 8(6) READ WITH 9(1) OF THE SARFAESI ACT, published in Hindi & English Edition in Newspaper, to discharge the liability in full and pay the dues as mentioned above along with up-to-date interest and expenses within Fifteen days from the date of this notice failing which the Secured Asset will be sold as per the terms and conditions mentioned above. In case there is any discrepancy between the publications of sale notice in English and Vernacular newspaper, then in such case the English newspaper will supersede the vernacular newspaper and it shall be considered as the final copy, thus removing the ambiguity. If the borrower/guarantors/mortgagors pay the amount due to Bank, in full before the date of sale, auction is liable to be stopped. However, in such cases, Further interest will be charged as applicable, as per the Loan documents on the amount outstanding in the notice and incidental expenses, costs, etc., is due and payable till its realization.
- The decision of the authorized officer is final binding and un-questionable. All bidders who submitted the bid shall be deemed to have read and understood the terms and condition of auction sale and be bound by them.
- For details, help, procedure and bidding prospective bidders may contact Mr. Siddharth Sinha, Contact No.9811864937.

Please note that the secured creditor, the Bank is going to issue sale notice to all the Borrower/Co-Borrowers/Guarantors/Mortgagors by POST by their addresses. In case, the same is not received by any of the parties, then this publication of sale notice may be treated as substituted mode of service.

- The Borrower/Co-Borrowers/Guarantors/Mortgagors are also hereby informed that they must take delivery of their household effects, lying inside the above premises/under the custody of the Bank, if any within 15 days of this publication, with prior permission, failing which the Bank shall have no liability/responsibility to the same and will dispose of at the Borrower/Co-Borrowers/Guarantors/Mortgagors risk and adjust the sale proceed towards dues as per the Auction/fails due to any reasons whatsoever, the Company would at liberty to sell the above mortgaged properties through private treaty as per provisions mandated under SARFAESI Act, 2002.

Date:19-05-2025 Place: Noida
 Authorised Officer, Shivalik Small Finance Bank Ltd.

PUBLIC NOTICE FOR AUCTION CUM SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

Appendix - IV-A [See Proviso to rule 8 (6)]
 Open Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive possession of which has been taken by the Authorized Officer of Shivalik Small Finance Bank Ltd., the Secured Creditor, will be sold "As is Where is", "As is What is" and whatever there is" on 12th June 2025 for recovery of Rs. 3,91,000/- (Rupees Three Lakhs Ninety-One Thousand Only) As on 21-11-2023 plus interest & charges thereafter due to the Shivalik Small Finance Bank Ltd. secured creditor from 1. Mr. Shailesh Kumar Mishra S/o Late Anand Kant Mishra (Borrower/Mortgagor) R/o H.No. 115K, Village Sadar Sarai Colony, Sector 45 Tehsil Dadri Gautam Budh Nagar Uttar Pradesh 201301, 2. Mr. Deepak Mishra S/o Arun Kumar Mishra (Guarantor) R/o H.No. 115K, Village Sadar Sarai Colony, Sector 45 Tehsil Dadri Gautam Budh Nagar Uttar Pradesh 201301, 3. Mr. Prabhat Kumar S/o Mr. Anand Mohan Thakur (Guarantor) R/o Gali No. 05, Village Sadar Sarai Colony, Hazipur, Noida 45 Gautam Budh Nagar Uttar Pradesh 201301 (Loan Account No. 101941003081).

The reserve price will be Rs. 1,88,100/- (Rupees One Lakh Eighty Eight Thousand One Hundred Only) and the earnest money deposit will be 10% of Bid Amount i.e. Rs. 18,810/- (Rupees Eighteen Thousand Eight Hundred Ten Only) the latter amount to be deposited with the Bank on or before 11-06-2025 by 5 PM, particulars of which are given below:-

Name of the Borrower(s) / Guarantor(s)	Demand Notice Date and Outstanding Amount as per Demand Notice	Description of the Immovable properties	Reserve Price	Earnest Money Deposit (EMD)
1. Mr. Shailesh Kumar Mishra S/o Late Anand Kant Mishra (Borrower/Mortgagor) R/o H.No. 115K, Village Sadar Sarai Colony, Sector 45 Tehsil Dadri Gautam Budh Nagar Uttar Pradesh 201301, 2. Mr. Deepak Mishra S/o Arun Kumar Mishra (Guarantor) R/o H.No. 115K, Village Sadar Sarai Colony, Sector 45 Tehsil Dadri Gautam Budh Nagar Uttar Pradesh 201301, 3. Mr. Prabhat Kumar S/o Mr. Anand Mohan Thakur (Guarantor) R/o Gali No. 05, Village Sadar Sarai Colony, Hazipur, Noida 45 Gautam Budh Nagar Uttar Pradesh 201301 (Loan Account No. 101941003081)	21-11-2023 Rs. 3,91,000/- (Rupees Three Lakhs Ninety-One Thousand Only)	All the piece and parcel of the immovable property: Plot, Measuring an area of 30 Sq. Yards i.e. 25.08 Sq. Mtr. Situated at Kharsa No. 76, Village Jalpura, Pargana and Tehsil Dadri District Gautam Budh Nagar, Registered in revenue records of Bahi No. 1, Jild No. 7044, Serial No. 3032 Page 363-430, Dated 04-07-2014. In the name of Mr. Shailesh Kumar Mishra.	Rs. 1,88,100/- (Rupees One Lakh Eighty Eight Thousand One Hundred Ten Only)	10% of Reserve Price Rs. 18,810/- (Rupees Eighteen Thousand Eight Hundred Ten Only)

Date of inspection of immovable properties:- 10th June 2025.....1100 hrs – 1500 hrs
 Auction Date and time of opening of Bid:- 12th June 2025 from 10:00 hrs to 12:00 hrs
 Last Date for Submission of Offers / EMD:- 11th June 2025 till 5.00 pm.

For detailed terms and conditions of the sale, please refer to the link provided in Shivalik Small Finance Bank, the Secured Creditor's website https://shivalikbank.com/auCTION_of_bank_properties.php

Important Terms & Conditions of Sale:

- The property is being sold on "as is where is, whatever there is and without recourse basis as such sale is without any warranties and indemnities.
- The property/documents can be inspected on the above given date and time with the Authorized Officer of the Bank.
- Bid document/Form containing all the general terms and conditions of sale can be obtained from Authorized Officer on any working day during office hours at Bank's Branch Office mentioned herein above. The intending bidders should send their sealed bids on the prescribed Bid Form to Be Authorized Officer of Bank.
- Bid to be submitted in sealed envelope mentioning the Bid for Auction property and accompanied with EMD (being 10% of the Bid Amount) by Demand Draft drawn in favour of "Shivalik Small Finance Bank Ltd", payable at Noida on or before 11th June 2025 till 5.00 p.m. at the above-mentioned Branch office of Bank. Bids that are not filled up or Bids received beyond last date and time will be considered as invalid Bid and shall accordingly be rejected. No interest shall be paid on the EMD. Once the bid is submitted by the Bidder, the same cannot be withdrawn. The sealed bids will be opened on 12th June 2025 at 10:00-12:00 hrs at the above-mentioned Branch Office of Bank in the presence of the bidders present at that time and thereafter the eligible bidders may be given an opportunity at the discretion of the Authorized officer to participate in inter-se bidding to enhance the offer price.
- The bid price to be submitted shall be above the Reserve Price and the bidder shall further improve their offer in multiple of Rs. 50,000/-. The property will not be sold below the Reserve Price set by the Authorized Officer.
- The successful bidder is required to deposit 25% of the sale price (

